to those exporters who, as a result of their exports, sometimes suffer losses, rather than giving direct subsidies?

Shri Manubhai Shah: That is a part of the incentive programme, that we first try to finance the raw material imports, and only in some unavoidable or inescapable cases where the import component of the raw material is practically nil and we are priced out in the world market, only there some form of cash assistance is considered.

Shri Sham Lal Saraf: Is a separate Financial Corporation or financial agency contemplated in order to provide facilities for funds to the exporters?

Shri Manubhai Shah: Broadly speaking, our idea is to add as few institutions as possible. If any of the existing institutions can undertake this responsibility we will try to see that the responsibility is entrusted to it. But if we find that on the whole, for the purpose of the working capital for export finance and the rate of interest and the guarantee for deferred payments, etc., all these things comprehensively could be dealt with better by a new corporation, the same is also under consideration.

मध्य प्रदेश में चीनी की मिलें

*१४७३. **श्री कछवाय** क्या **श्रम और रोजगार** मंत्री सभा पटल पर एक विवरण रखने की कृपा करेंगे जिसमें निम्नलिखित जानकारी दी हुई हो

(१) मध्य प्रदेश मे इस समय चीनी की कितनी मिलें हैं ;

(२) इनमें से कितनी मिलों ने अब तक चीनी वेतन-मंडल की सिफारिशें लागू की है और कितनी मिलों ने नहीं लागू की है ;

(३) चीनी की जिन मिलों ने सिफारिशें लागू नहीं की हैं उनके नाम क्या हैं ; और

(४) अन्य चीनी मिलों द्वारा वेतन-मंडल की सिफारिशें अब तक नहीं लागू करने का कारण क्या है और उन्होंने सिफारिशों को कब तक लागू करने का आश्वासन दिया है ?

श्रम और रोजगार मंत्रालय में श्रम मंत्री (श्री हाथी) : स्थिति इस प्रकार है : (१) पांच ।

(२) और (३) सिफारिशों को लागू करने के लिये इन पांचों मिलों में समझौते हो गये हैं और कुछ में अदायगी शुरू हो गई है । दो मिलों में कर्मचारियों के वर्गीकरण के बारे में मतभेद है । बोनस के सवाल पर भी बात चल रही है ।

(४) प्रश्न नहीं उठता ।

I shall also read the answer in English.

The position is as follows:—

(i) Five.

(ii) and (iii): Agreements have been reached in all the five factories for implementing the recommendations and payments have started in some. In two factories there are differences over classification of employees. The question of bonus is also under negotiation.

(iv) Does not arise.

श्री कछवाय : क्या यह सच है कि इन मिलों में काम करने वाले अधिकांश कर्मचारियों को सीजन के बाद बदल दिया जाता है ?

श्री हाथी : किस मिल की बात कर रहे हैं ?

श्री कछवाय मै जानना चाहता हूं कि सीजन नहीं होने पर घर बैठने वाले कर्मचारियों को क्या कुछ भत्ता मिलता है या नहीं मिलता है ?

श्री हाथी : वहां पांच मिलें है, किस मिल की बात कर रहे हैं ?

अध्यक्ष महोदय : उन्होंने वह छोड़ दिया

है और पूछते हैं कि भत्ता मिलता है या नहीं मिलता है ।

श्री कछवाय : सभी मिलों में ।

अध्यक्ष महोदय : पांचों मिलों के बारे में पूछते हैं ।

श्री हाथी : पांच मिलों में से भोपाल की जो शुगर मिल है, इसमें मिल चुका है, मिलता है । दूसरी मिल में भी मिलता है । तीसरी में भी मिलता है । चौथी में भी मिल गया है । पांचवीं में एग्रीमेंट हो गया है, मिला नहीं है । देने का समझौता हो गया है ।

श्री बड़े : दो मिलों में जहां मिलता नहीं है वेज बोर्ड की सिफारिशों के अनुसार वे मिलें कौन सी हैं ? छः महीने तक वेज बोर्ड की सिफारिशों पर कुछ भी अमल नहीं किया जाता है और जो मिल मजदूर हैं वे खाली पड़े रहते हैं उनके बारे में क्या किया गया है ? वेज बोर्ड न मानने के बारे में क्या सेंटर ने कोई आदेश मध्य प्रदेश की सरकार को दिये हैं या मिलों को कोई आदेश दिये हैं ?

अध्यक्ष महोदय : कितने सवाल एक सवाल में आप पूछेंगे ?

श्री हाथी : इस के बारे में वर्कर्ज के रिप्रिजेंटेशन आए थे और हम ने मध्य प्रदेश गवर्नमेंट को लिखा है कि वहां स्टेट लेवल पर एक ऐसी ट्राइपरटाइट मशीनरी क्रियेट करें कि जहां वर्कर्ज, एम्प्लायर्ज वगैरह मिल बैठ कर समझौता कर सकें । मध्य प्रदेश सरकार ने एग्री कर लिया है कि वहां ऐसी एक व्यवस्था हो जाय ।

श्री बड़े : छः महीने खाली जो मजदूर घर पड़ रहते हैं तो उनको कुछ मिलता नहीं है । इसके बारे में मध्य प्रदेश गवर्नमेंट ने अभी तक क्या कुछ एक्शन लिया है या नहीं लिया है और अगर नहीं लिया है तो क्यों नहीं लिया है ?

श्री हाथी : मध्य प्रदेश को लिखा है एक्शन लेने के लिये और मध्य प्रदेश सरकार एक्शन ले रही है और कई मिलों के साथ समझौता हो गया है ।

Shri K. N. Pande: May I know whether it is a fact that, it is not only in Madhya Pradesh, but in other States too—implementation is being delayed....

Mr. Speaker: This question is about Madhya Pradesh.

Shri K. N. Pande: .... due to the fact that the points of doubts raised by the parties in course of implementation have not been clarified as there is no such machinery provided by the Ministry?

Shri Hathi: This question relates to Madhya Pradesh. So far as his State is concerned, there is that machinery created.

Shri K. N. Pande: There are two factories there also.

श्री बड़े अध्यक्ष महोदय, मैंने दो फैक्ट्रीज के नाम पूछे थे जिन्होंने वेज बोर्ड को नहीं माना है और जहां पर अभी तक एग्रीमेंट नहीं हुआ है । इसका जवाब नहीं दिया गया है ।

Shri Hathi: Bhopal Sugar mills, Sehore: agreement reached for full implementation. Gwalior Sugar Mills Ltd: Agreement reached for full implementation. Jaora Sugar Mills: There also agreement reached for implementation of increased wages and D.A. The question of bonus is under negotiation. Siwaji Sugar Mills: Agreement reached for implementation of recommendation concerning D.A. etc. As for retaining allowance, agreement has been reached on a different basis. Govind Ram Sugar Mills: Agreement reached for implementation of recommendation concerning D.A. So far as retaining allowance is concerned, the parties are understood to have agreed for no payment for the first two years, at 50 per cent in the third year and at full rates in the 4th and 5th years, in view of the weakness of the company. There, agreement has been reached between the parties.

श्री विभूति मिश्र : क्या यह सही है कि वेज बोर्ड की रिकोमेंडेशंज से जो पुराने फैक्ट्रीज के नोकर हैं, उनकी तनख्वाह में तो कम बढ़ोतरी हुई है और जो एक एक या दो दो साल के नौकर थे, उनको ज्यादा फायदा हुआ है जिसकी वजह से उनमें आपस में इस के बारे में बड़ा डिससैटिफेक्शन है ?

श्री हाथी : एसी कोई बात मेरे ख्याल में नहीं है ।

Non-ferrous Metals

1475. Shri P. Kunhan: Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether Government are aware that in spite of controlled imports and distribution of non-ferrous metals under the Non-ferrous Metal Control Order, 1958, the prices for the same metals are quoted in Indian Economic Journals;

(b) whether Government are aware that Blister copper under the controlled distribution is Rs. 3,000 per ton whereas in open market it is freely available at Rs. 5,600 per ton; and

(c) if so, whether Government propose to take steps to find out the source of those supplies in the market and take necessary steps to bring down the prices of this essential industrial raw material?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) to (c). A statement is laid on the Table of the House. [*See* Appendix IV, annexure No. 34]

Shri P. Kunhan: Is it a fact that the market prices are higher than the controlled prices?

Shri Kanungo: There is no market price, because it is a completely controlled item, and the import licences are issued to the actual users only.

Shri P. Kunhan: May I know whether Government have any scheme for the distribution of these metals to the small industrialists at controlled prices?

Shri Kanungo: Yes, the Small Industries Corporation and the Director of Industries distribute it to the small industries.

Shri Umanath: May I know whether it is a fact that the import and the distribution of these metals are controlled by two or three big monopoly firms, which is definitely leading to higher prices in the open market?

Shri Kanungo: No, Sir.

Shri Warior: May I know whether any case of blackmarketing in unwrought copper has come to the notice of Government, and if so, whether Government have taken any action against the culprits?

Shri Kanungo: There have been complaints about the pricing, in about a dozen cases, I think, in the course of two years, and those have been settled.

Shri Sham Lal Saraf: In view of the fact that non-ferrous metals are not available in proper quantities in order to cater to the present-day needs of industry, may I know whether the fresh licences will be restricted in case of such industries where these non-ferrous metals are utilised?

Shri Kanungo: It is already restricted; and it is in short supply. It is common knowledge.

Shri Bhagwat Jha Azad: May I know whether the Government machinery set up for the purpose has looked into the complaint that the price fixed by Government is Rs. 3,600 per ton, but actually, in the market the price is about Rs. 5600 per ton?

Shri Kanungo: I have already stated that there is no open market about it, because it is entirely controlled, and mostly it is only for actual users.

Shri Bhagwat Jha Azad: It is such a simple and basic thing. But the reply is evasive.

Mr. Speaker: Order, order.

श्री तुलसीदास जाधव : कच्चे माल का पक्का बनाने वाले कारखानेदारों को लाइसेंस देने के बजाय व्यापारियों को क्यों लाइसेंस दिया जाता है, इसका क्या हेतु है ?